

C. A. T. Bench, JAIPUR

Date of Order

Orders

12.11.93

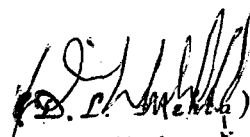
Mr. Ajay Rastogi accompanied by
Mr. V. Lodha - Counsel for the
applicant
Mr. N.D. Sharma - Counsel for the
respondents.

Mr. Ajay Rastogi submits
that application has already been
moved before the Honble JtC
in this respect for the deletion
of some observations made in
the judgment on 20.3.91
and they are inclined to
file a fresh OA after
the deletion of the so-called
observations, particularly,
when the question involved is
about the word 'entitled'
as used in the judgment.

The prayer is accepted.

The OA is dismissed with costs,
with a liberty to file a
fresh OA after the deletion
of the so-called observations.


P. D. Sharma
Administrative Member


P. D. Sharma
Vice-Chairman

Recd by
T. N. S. 12/11/93
V. Lodha

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